

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA No. 397 of 2025

In the matter of:

Edenburg City Residents & Plot Holders Welfare Association

...Applicant

Vs

State of Haryana

... State of Haryana`

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Date: 06.11.2025

Through



(Rahul Khurana, Advocate)
Counsel for Respondent No.4
Mobile No. 9811894060
e-mail: rkhuranalegal@gmail.com

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In the matter of:

Edenburg City Residents & Plot Holders Welfare Association

...Applicant

Vs

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PRELIMINARY REPLY BY WAY OF
AFFIDAVIT OF DHIRENDRA KHADGATA,
COMMISSIONER, MUNICIPAL
CORPORATION, FARIDABAD, ON BEHALF OF
RESPONENT NO. 3

MOST RESPECTFULLY SHOWETH:



I, Dhirendra Khadgata, IAS, Commissioner, Municipal Corporation, Faridabad, do hereby solemnly affirm and state as under:

That present application has been filed raising environmental concerns at Edenburg City, Sector 91, Faridabad. One of the concerns raised in the OA is untreated sewerage water of unauthorised colonies is entering from NCT of Delhi into the land of answering respondent.

2. That it is submitted that Municipal Corporation of Delhi (MCD) is also concerned authority to deal with the sewerage generated in Delhi and discharged on MCF land. Some photographs showing discharge points from Delhi are enclosed herewith as Annexure R/1.

3. That for redressal of the grievance, the Mayor, Municipal Corporation of Faridabad vide letter dated 31.10.2025 and Commissioner, Municipal Corporation Faridabad vide letter dated 04.11.2025 has requested the Mayor and Commissioner, Municipal Corporation, Delhi that concerned authorities of the Municipal Corporation of Delhi may kindly be directed to take immediate corrective and preventive measures to stop the discharge and flow of dirty water from Delhi side into the Faridabad area. Copy of letter dated 31.10.2025 is enclosed herewith as **Annexure-R/2** and Copy of letter dated 04.11.2025 is enclosed herewith as **Annexure-R/3**.

4. That redressal of grievance regarding waste water at MCF land can be redressed effectively only after stoppage of discharge of same from NCT of Delhi. The answering respondent craves liberty to file detailed reply dealing with other aspects relating to the answering respondent.



5. That in view of facts and circumstances mentioned hereinabove, Municipal Corporation of Delhi appears to be necessary party in the present case for proper redressal of the grievance raised in the present matter.

In view of the submissions made herein above, it is humbly prayed that the Municipal Corporation of Delhi may kindly be impleaded in present matter and notice may kindly be issued with direction to take note of the grievance raised and take remedial measures.


Deponent

VERIFICATION

Verified at Faridabad on day of November, 2025 that the contents of above preliminary reply are true and correct to my knowledge and on the basis of information derived from the official record which I believe to be true and correct and no material fact has been concealed therein.



Certified that the above was deposed on oath affirmation before me on this day of dt. 1..... 20..... 25
by M. S. Khan who has been identified by who is personally known to me the contents of the above were explained to the Deponent

Iushar Kaushik Adv.
Oath Commissioner, Faridabad

[Signature]
Deponent



GPS Map Camera

New Delhi, Delhi, India 

Cn1197, Mithapur Extension, Mithapur, New Delhi, Delhi 110044, India

Lat 28.488655° Long 77.323237°

Wednesday, 05/11/2025 04:14 PM GMT +05:30

Google 



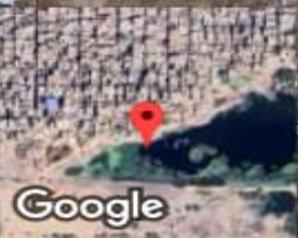
GPS Map Camera

New Delhi, Delhi, India 

C914, Mithapur Extension, Mithapur, New Delhi, Delhi 121013, India

Lat 28.488192° Long 77.322278°

Wednesday, 05/11/2025 04:10 PM GMT +05:30



Google



GPS Map Camera

New Delhi, Delhi, India 

Cn1197, Mithapur Extension, Mithapur, New Delhi, Delhi 110044, India

Lat 28.488658° Long 77.323177°

Wednesday, 05/11/2025 04:14 PM GMT +05:30

Google 

प्रवीण जोशी
महापौर

PARVEEN JOSHI
MAYOR



Annexure R/2

D.O. No. S.P.L-1.....

Dated... 31/10/25.....

To

The Hon'ble Mayor,
Municipal Corporation,
Delhi

Sub: O.A. No. 397/2025 Eadenburg City Residents and Plot Holders Welfare Association vs. State of Haryana – regarding urgent remedial measures to address the inflow of contaminated water from Delhi region into Faridabad area.

With reference to the above-mentioned court matter, a joint site inspection was conducted on 27.10.2025 by the Faridabad Metropolitan Development Authority (FMDA), Municipal Corporation Faridabad, Town & Country Planning Department, and representatives of the local Residents Welfare Association (RWA). Subsequently, another visit was carried out on 29.10.2025 by the Commissioner, Municipal Corporation Faridabad, along with MCF officials and RWA members.

During the inspection, it was observed that untreated and contaminated water from the Delhi region (South-East Delhi) is flowing directly into the jurisdiction of the Municipal Corporation Faridabad, without any proper drainage or diversion system. As a result, large portions of the licensed residential colony in Sector-91, Faridabad (developed under licence No. 1/3 of 1991 and 65-68 of 1992) are facing severe waterlogging and environmental pollution.

This situation is causing major inconvenience to residents and is adversely affecting their basic right to a clean and safe living environment.

Therefore, it is earnestly requested that the concerned authorities of the Municipal Corporation of Delhi may kindly be directed to take immediate corrective and preventive measures to stop the discharge and flow of dirty water from the Delhi side into the Faridabad area, ensuring compliance with the ongoing court proceedings.

Parveen Joshi

Mayor

Municipal Corporation
Faridabad

Copy to

1. District Deputy Commissioner (South Delhi Meethapur Area)
2. Municipal Commissioner (Delhi)

Municipal Corporation, Faridabad

B.K. Chowk N.I.T. Faridabad - 121001, Haryana-India, Tel. : 0129-2411914



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Municipal Corporation, Faridabad
 B.K. Chowk N.I.T Faridabad -121001, Haryana-India
 Tel. : 0129-2411649, 2411664, 2415549
 Fax : 0129-2416465

From The Commissioner,
Municipal Corporation,
Faridabad.

To The Commissioner
Municipal Corporation, Delhi
New Delhi, Delhi, 110002.

Memo no.: MCF/PS/2025/1222
Dated: - 04/11/2025

Subject: Regarding Flow of Sewerage Water and Disposal of Septic Waste from Delhi Side (Ekta Vihar, Meethapur and Badarpur Side Colonies) into MCF Limits near Durga Builder Locality Ward No.26.

It has come to the notice of this office that sewerage water and septic waste from the Delhi side, particularly from Ekta Vihar and Badarpur side colonies, is regularly flowing into the Municipal Corporation Faridabad (MCF) limits. The discharged wastewater is accumulating in vacant lands situated near the Durga Builder locality, causing serious environmental degradation, foul odour, and unhygienic conditions in the surrounding areas.

This continuous inflow of untreated sewage and septic waste from the Delhi side is creating nuisance for residents and adversely affecting groundwater quality and overall environmental hygiene within MCF limits, particularly in the border regions adjoining Delhi.

It is pertinent to mention that the issue of illegal sewage disposal in this region is under judicial consideration in Original Application No. 397 of 2025 titled "Edenburg City Residents and Plot Holders Welfare Association vs. State of Haryana and Others", which is presently pending before the Hon'ble National Green Tribunal (NGT).

The Hon'ble Mayor, Municipal Corporation Faridabad, **Smt. Parveen Joshi**, had earlier communicated this matter vide **D.O. No. SPL-1 dated 31/10/2025**.

In view of the above, you are requested to kindly look into the matter on priority and take necessary action to stop the discharge of sewerage and septic waste from the Delhi side colonies into MCF limits, especially in and around the Durga Builder area, Ward No.26. Coordination between MCD and MCF field staff may be ensured for effective control and permanent resolution of this issue.

This may please be treated as urgent, keeping in view the environmental sensitivity of the area and the ongoing judicial proceedings before the Hon'ble NGT.


Commissioner
Municipal Corporation,
Faridabad.

Copy to:-

1. Additional Chief Secretary, Govt. of Haryana, for information please.
2. For office record.